

(2018) 08 CHH CK 0025
In the Chhattisgarh High Court
Case No : Civil Writ Petition No. 2276 of 2018

Shyam Bihari Sharma

APPELLANT

Vs

Chhattisgarh State Information Commission

RESPONDENT

Date of Decision : 13-08-2018

Acts Referred:

Right to Information Act, 2005 — Section 18(2)

Citation : (2018) 08 CHH CK 0025

Hon'ble Judges : SANJAY K. AGRAWAL, J

Bench : Single Bench

Advocate : Laxmeen Kashyap, Avinash Singh, S. S. Tekchandani

Final Decision : Disposed off

Judgement

1. Learned counsel appearing for the petitioner would submit that petitioner has filed an application under Section 18(2) of the Right to Information

Act, 2005 which is pending consideration before the respondent No. 1 " State Information Commission since 16.05.2018 that may be directed to be

considered and decided expeditiously.

2. I have heard learned counsel for the petitioner.

3. Be that as it may, the respondent No. 1 " State Information Commission is directed to consider and decide the petitioner's application

expeditiously.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).